IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI SPECIAL BENCH (COURT-I)

(IB)-359/PB/2017

In the matter of:

Geo Metal Resources (P) Limited & Anr.

....PETITIONER

Vs.

ABW Infrastructure Limited

.. RESPONDENT

SECTION:

Under Section 7 of IBC Code, 2016

Order delivered on 10.11.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

S.K. MOHAPATRA Hon'ble Member (Technical)

For the Petitioner /applicant

: Mr. Ashish Virmani, Advocate

Ms. Tanisha Khaitan, Advocate

For the Respondent/Corporate Debtor: -

ORDER

Learned Counsel for the parties are present. Ld. Counsel for the respondent has placed an order passed by the Hon'ble Principal Bench dated 28.6.2017 where in view of the winding up petition in relation to Corporate Debtor pending before the Hon'ble High Court, Delhi, matters/cases had been referred to the Hon'ble High Court of Delhi. However, the petitions under the provisions of IBC Code, 2016 and whether they are independent process to that of the High Court are under consideration before the larger Bench constituted by the Hon'ble President and under reference and order in the same is awaited.

In view of the same, this matter is adjourned to 08.12.2017 to await the outcome of the larger Bench.

List on 08.12.2017.

(S.K. MOHAPATRA)

MEMBER (TECHNICAL)

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit